Papers laid

SHRI MAKHAN LALFOTEDAR: It is indeed a sad day for our nation to hear about the killing and murder of a contesting candidate against the Chief Minister of the State. This Government claims to be fighting even with terrorists in Kashmir and in Punjab, but in Haryana it is the terrorists who are ruling the State. It is not only the dynastic rule, as my friend has said, but the rule by bullet and in every corner of the State there is terror and there is anarchy. It is not only once, but it is the second time that the election in Meham has been countermanded. It is a place which is only a hundred miles away from the seat of the Central Government. It is a place which is under the very nose of the Chief Election Commissioner of India. The doubt that arises in the mind of an ordinary person is, who must have committed this murder because you have to see who gets the advantage of this murder. In this case particularly, Madam, I would like to make a request through you to the Prime Minister : Let him put his hand on his chest, because his conscience should prick him, if he has a conscience. That is why I say that if he has a conscience, Madam, that conscience should prick him, and he should do away, not with this misrule, but with this dynastic and terrorist rule in Harvana

Madam, it is not the question of one Assembly constitency. All of us are representing different States in the country and we are interested in seeing that the Rule of Law prevails in all the States. In this State of Haryana, if the Chief Minister is contesting an election and if he sees that he cannot get the votes of the people, he manages to see that the election gets countermanded! It is all the more reprehensible because, last time, the Election Commission should not have countermanded the election there since the case was not for countermanding and the case could have been that the date of election should be changed. Now, I am appealing to the Government to see that three things are done :

Firstly, as the Leader of the Opposition has said, the Government there must be immediately dismissed and President's Rule must be clamped on Naryana and the election in the Dariba Kalan constituency also must be suspended forthwithif the Election Commission has any sense of properiety or sense of proportion.

Secondly, the Governor of the State must be immediately transferred ana some known public figure in the country, a person like Mr. Madhu limaye or some such person, should be appointed as the Governor of Haryana so that the elections to the State Assembly arc conducted properly and impartially in Haryana.

The third thing is this : I was surprised, rather shocked to see one thing in this case. Generally, whenever anybody dies in any accident, cither from the Prime Minister's Relief Fund or the Chief Minister's Relief . Fund, onelakhof rupeesisgiven immediately. ButI wonder why this has not been done in this case. It is mysterious that not eaven a single paisa has b en given either from the Chief Minister's Relief Fund or from the Prime Minister's Relief Fund. I know, that, in this case, a probe by the CBI will not lead us to any fruitful conclusion. I would request the honourable Chairman through you, Madam, to order a praliamentary probe. Aparliamentary probe should be ordered in this case so that democracy can survive and democracy can be safeguarded in this country. Thank you, Madam.

THE DEPUTY CHAIRMAN : Now, I wish to bring to the notice of the honourable Members, before I call the next speaker that there was a motion before House that the Question Hour be suspended.

SOME HON. MEMBERS : This can continue.... (Interruptions)...

THE DEPUTY CHAIRMAN : Yes, we will continue with this. But I have got to take the sense of the House because I cannot do it on my own free will. We have some other business also, that is, laying of the Papers on the Table of the House. We will .finish that just now and then we will continue... (Interruptions)...

AN HON. MEMBER : No, Madam, This has to continue...(*Interruptions*)...'

THE DEPUTY CHAIRMAN : Yes,

this will continue. But, you see, you want the democratic processes in the country to be safeguarded. Do you not want it to be safeguarded in this House? We have certain Papers which are to be laid on the Table of the House and let that be done and then this discussion can continue. Yes, now the Papers to be laid on the Table.

12.00 NOON

PAPERS LAID ON THE TABLE,

Eighteenth Report and Accounts (1986-87) of Gujarat Agro Industries Corporation Ltd., Ahmedabad and related papers.

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI JAGDEEP DHAN-KAR) : Madam On behalf of Shri Devi Lal, I lay on the Table (*i*) Eighteenth Annual Report and Accounts of Gujarat Agro Industries Corporation Ltd., Ahmedabad for the year 1986-87 together with the Auditors report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(II) Review by Government on the working of the Corporation.

II. Statement (in English and Hindi) giving reasons for the delay in laying the paper mentioned at I(i) above.

[Placed in Library See No. LT-846/90.]

Public Notice notifying the Newsprint Allocation Policy for the Licensing year April, 1990-March, 1991.

SHRI JAGDEEP DHANKAR Madam, On bahalf of Shri P. Upedra, 1 lay on the Table a copy each (in English and Hindi) of the Public Notice No. 1-PR-NP/90 , dated the 18th May, 1990, noticying the Newsprint Allocation Policy for the Licensing year April 1990 March, 1991. [Placed in Lib in Library. See No. LT-882/90].

Report and Accounts (1988-89) of the Central Board for Workers' Education, Nagpur and related papers.

भम एवं कल्याण मंत्री (श्री राम विलास पासधाम) : महोदया, मैं निन्नलिखित पत्नों की एक प्रति (प्रंग्रेजो तथा हिन्दी में) सभा पटल पर रखता हं---

(ⁱ) 1988-89 के वर्ष के लिए सेन्द्रल बोर्डफार वर्कसं एजुकेशन नागपुर का 30वां वार्षिक प्रति-वेदन और लेखे, लेखाम्रों पर लेखा-परोक्षकों के प्रतिवेदन सहित ।

> (^(:)) बोई के कार्यकरण की सरकार डारा समीक्षा

on the Table

(iii) ऊपर (i) में उल्लिखत पत्नों क सभा पटल पर रखने में हुए यिलन्ब के कारणों को दशाने बाला विवरण [पुस्तकालय में रखी गई]देखिए संख्या एल.टी—-833/90

Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies).

खाद्य और नागरिक पूरि मंत्रालय में राज्य मंत्री (श्री राम पूजन पटल) महोदया में निक्नलिखित पत्न सभा पटल पर रखता हं:---

 ग्रावश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अर्धान खाद्य और नागरिक पूर्ति मंतालय (नाग-रिक पूर्ति विभाग) की निम्नलिखित अधि-सूचना की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) ---

> (i) दाल, खाने योग्य तिलहन और खाने योग्य तेल (भंडारण नियंत्रण) संशोधन अर्थदेश, 1990 को प्रकाशित करने वाला का.बा. सं. 256(%), दिनांक 26 मार्च, 1990

(i) दाल, खाने योग्य तिलहन ग्रीर खाने योग्य तेल (भंडारण निषंत्रण) डितीय संशोधन आदेश, 1990 को प्रकाशित करने वाला काण्त्रा० सं० 331(श्र), दिनांक 18 भ्रप्रैल 1990 [पुस्तक लक्ष में रखी गई (i) तथा (ii) के लिये देखिए सं००एल०टी०-984/90]

II. उपभोक्ता संरक्षण ग्रधिनियम, 1986 की धारा 31 की उपधारा (2) के ग्रधीन दिल्ली उपभोक्ता संरक्षण (सं-शोधन) नियमावली, 1989 को प्रकाशित करने वाली खाद्य ग्रीर नागरिक पूर्ति मंतालय की ग्रधिसूचना संo काo 50 (131)/86-खाo (संo/उ० का दिनांक 23-10-1989 की एक प्रति (अंग्रेजी तथा हिन्दी में) [पुस्तकालय में रखी गई । देखिए संख्या एल रुटी (0 985 /90] ।

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